

ITEM NO.57

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21051/2012

(From the judgement and order dated 16/01/2012 in CMWP No.37813/1992 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

GYANENDRA KUMAR SHUKLA & ANR

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 16/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.
Mr. D.N. Dubey, Adv.
Mr. Avnish Singh, Adv.
Ms. Asha Gopalan Nair, AOR

For Respondent(s)

Mr. Vinay Garg, Adv.
Ms. Shalini Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned senior counsel for the petitioners states that it
is essential for the petitioners to place further documents on the
record of this case. He, therefore, seeks an adjournment to enable
the petitioners to do so.

List after four weeks.

Needful be done in the meantime.

|(Parveen Kr.Chawla)

|Court Master

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|(Phoolan Wati Arora)

|Assistant Registrar

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